

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:3020  
ANSWERED ON:16.03.2010  
ALLOTMENT OF STALLS  
Meghe Shri Datta Raghobaji

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Municipal Corporation of Delhi and the New Delhi Municipal Council have allotted small size stalls to displaced Kashmiri pandits;
- (b) if so, the details thereof;
- (c) whether the said civic agencies have any proposal to withdraw such stalls from them;
- (d) if so, the details thereof alongwith the reasons therefor; and
- (e) the details of any other scheme of the Government to rehabilitate such persons?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS(SHRI MULLAPPALLY RAMACHANDRAN)

(a) & (b): The Central Zone of the Municipal Corporation of Delhi has allotted 94 tehbazari sites/stalls to the Kashmiri Migrants. The New Delhi Municipal Council has informed that 156 Kashmiri migrants have been allowed at different sites in its area on humanitarian grounds and that it has been further directed by the Ministry of Home Affairs to permit 21 more Kashmiri migrants at INA Market in pursuance of the order of the High Court of Delhi.

(c): There is no proposal to withdraw any stall allotted to the Kashmiri migrants. However, there is a proposal to relocate some of them due to development of corridor for the forthcoming Commonwealth Games, 2010.

(d): Do not arise in view of (c) above.

(e): Various steps taken by the Government for relief and rehabilitation of Kashmiri migrants include monthly cash relief to the eligible families at Jammu and at Delhi; enactment of 'The J&K Migrants Immoveable Property (Preservation, Protection and Restraint of Distress Sales) Act, 1997' and 'J&K Migrants (Stay of Proceedings) Act, 1997' by the Government of Jammu & Kashmir to protect and restrain the distress sale of properties left behind in the Valley by migrants; concessions to the children of Kashmiri migrants for admission in educational institutions; construction of 5242 two-room tenements under the Prime Minister's Reconstruction Plan for allotment to the families of Kashmiri migrants residing in camps; allotment of DDA flats at concessional rates to 237 families living in camps in Delhi' and the Prime Minister's package amounting to Rs. 1618.40 crore for return and rehabilitation of Kashmiri migrants.